

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 3.2.94.

OA 46/94

BAIJU ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI ANIL KHANNA.

For the Respondents ... ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Baiju in this application u/s 19 of the Administrative Tribunals Act, 1985, has sought a direction to the respondents to confer temporary status upon him and to compensate him for the difference of back wages due to non grant of temporary status.

2. The applicant has stated that he has been employed since 1979 as Safaiwala and presently he is performing the same duties, but despite his having completed more than 120 days of service, temporary status was not granted to him, in spite of the fact that several persons junior to him were called for screening and such junior persons were appointed as temporary employees. The applicant made representations to the concerned authority as to his grievance but there was no response from them. The learned counsel for the applicant has drawn our attention to a representation dated 28.7.93 (Annexur A-1) made by the applicant to the respondent No.2 and he wants the same to be decided on merits.

3. The present OA is therefore disposed of with the following directions :-

- i) The respondent No.2 (DRM Kota) is directed to decide the representation dated 28.7.93 at Annexure A-1 through a speaking order on merits in accordance with rules within a period of one month from the date of receipt of a copy

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of this order.

ii) The applicant shall be at liberty to file a fresh OA, if so advised, after the representation is decided.

(O.P. SHARMA)

MEMBER (A)

G.K.
(GOPAL KRISHNA)

MEMBER (J).